

(b) whether the Bank has now taken a decision and if so, with what result and

(c) if the decision has not been taken the grounds thereof, and when the decision is likely to be taken by the bank on the representation made in October, 1976?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (c): The representation received in October, 1976 by the Reserve Bank of India from some of their ex-employees who were initially transferred to the Bank's service from Government in 1935 and retired from the Bank's service on different dates prior to 1960 is still under examination in Reserve Bank of India pending receipt of certain clarification sought by Reserve Bank of India from Government regarding practice being followed for similarly placed staff in Government.

Aerodrome at Phulbani, Orissa

4453. SHRI SRIBATCHA DIGAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal under Government's consideration to construct an aerodrome at Phulbani, Orissa; and

(b) if so, the probable date of its implementation?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTAM KAUSHIK): (a) No, Sir.

(b) Does not arise.

Committee on Simplification and Rationalisation of direct Tax Tax Laws

4454. SHRI SUKHENDRA SINGH: SHRI D. B. CHANDRE GOWDA:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government have since constituted a Committee of Experts to examine and suggest legal and administrative measures for simplification and rationalisation of direct tax laws; and

(b) if so, the details regarding its duties and functions and the time by which its report is likely to be submitted?

THE MINISTER OF FINANCE AND REVENUE AND BANKING SHRI H. M. PATEL): (a) Yes, Sir

(b) The terms of reference of the Committee are as under:—

(i) to recommend measures to simplify and rationalise the laws relating to income-tax, surtax, wealth-tax, gift-tax and estate duty, and to alter those laws with a view to making them readily comprehensible to taxpayers, reducing litigation and thus subserving the interest of the national economy;

(ii) to suggest ways and means of improving the administration of those laws and expediting assessments, appellate and other proceedings under those laws;

(iii) to examine the advisability of consolidating the four laws relating to income-tax surtax, wealth-tax and gift-tax into one Act;

(iv) to prepare drafts of the Bills for being presented before Parliament.